Recovery Division Southern Regional Office

Tel: 044-2888 0222

Email ID: recoverysro@sebi.gov.in

Notice of Attachment of Bank/Post Office Account

Attachment Proceeding No. 14850 of 2025 Certificate No. 8754 of 2025

The Principal Officer/
Chairman & Managing Director / CEO
All the Bank/Post Offices in India.
The Postmaster of all the Post Offices in India

1. Whereas a Recovery Certificate No. 8754 of 2025 dated May 29,2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum Rs.21,21,000/- (Rupees Twenty-One Lakhs Twenty-One Thousand Only) along with interest/costs/charges/expenses etc. against Mohammad Nasiruddin Ansari (PAN: BYSPA0419E) and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated May 29,2025 has been issued to the defaulter.

(in Rupees)
0,000/-
,000/-
000/-
1,000/-

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank/Post Office accounts held with your Bank/Post Office and realization of amount due under the certificate would in consequence be delayed or obstructed.



A.P. No. 14850 of 2025

- 3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank/Post Office; and
 - ii) All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s to the extent of the total dues mentioned above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following within 15 days to the undersigned/our representative on service of this Notice:
 - a) Details of all the Accounts including Lockers held by the defaulter with your Bank/Post Office;
 - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
 - c) Confirmation of Attachment of the said account(s) and lockers; and
 - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no Bank/Post Office account/balance with your Bank/Post Office.

- 6. If the defaulter is not having any type of account with your Bank/Post Office, then the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank/Post Office post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.



दक्षिणी प्रादेशिक कार्यालय: 'ओवरसीज टॉवर्स' सातवीं मंज़िल, 756-एल, अन्ना सालै, चेन्नई - 600 002



8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Chennai on this 22nd day of August, 2025

SEAL



Recovery Officer

सूरज मोहन एम. SURAJ MOHAN M. वसूली अधिकारी एवं महा प्रबंधक Recovery Officer & General Manager भारतीय प्रतिभूति और विनिमय बोर्ड, चेन्नई Securities and Exchange Board of India, Chennai

Copy to:

Mohammad Nasiruddin Ansari s/o Md Shamim Ansari, PO Pachamba PS Giridih Boro Giridih Jharkhand-815316

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)

Recovery Division Southern Regional Office Tel: 044-2888 0222

Email ID: recoverysro@sebi.gov.in

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 14851 of 2025

Certificate No. 8754 of 2025

M/s. National Securities Depository Ltd. 4th floor, 'A', Wing, Trade World Kamala Mills Compound Senapati Bapat Marg Lower Parel, Mumbai – 400013

M/s. Central Depository Services (I) Ltd. P J Towers, 17th floor Dalal Street Fort, Mumbai – 400001

The Principal Officer/Chairman & Managing Director/CEO All the Mutual Funds in India.

1. Whereas a Recovery Certificate No. 8754 of 2025 dated May 29,2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum Rs.21,21,000/- (Rupees Twenty-One Lakhs Twenty-One Thousand Only) along with interest/costs/charges/expenses etc. against Mohammad Nasiruddin Ansari (PAN: BYSPA0419E) and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated May 29,2025 has been issued to the defaulter.

Description of Dues	Amount(in Rupees)
Penalty imposed by the WTM vide Order No. WTM/AS/MIRSD/MIRSD-SEC-6/31009/2024-25 dated December 02, 2024 in the matter of unregistered investment advisory activities by Baap of Chart.	20,00,000/-
Interest from December 2024 to May 2025 @ 1% p.m.	1,20,000/-
Recovery Cost	1,000/-
Total	21,21,000/-

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

दक्षिणी प्रादेशिक कार्यालय: 'ओवरसीज टॉवर्स' सातवीं मंज़िल, 756-एल, अन्ना सालै, चेन्नई - 600 002

A.P. No. 14851 of 2025

- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.

- 6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
- 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Chennai on this 22nd day of August, 2025

SEAL



Recovery Officer

सूरज मोहन एम.
SURAJ MOHAN M.
वसूली अधिकारी एवं महा प्रबंधक
Recovery Officer & General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai

दक्षिणी प्रादेशिक कार्यालय: 'ओवरसीज टॉॅवर्स' सातवीं मंज़िल, 756-एल, अन्ना सालै, चेन्नई - 600 002

Southern Regional Office: Overseas Towers, 7th Floor, 756-L, Anna Salai, Chennai - 600 002. Phone: 044 - 2852 6686, 2888 0222 Fax: 044 - 2888 0333 e-mail: sebisro@sebi.gov.in

अनुवर्तीः Continuation:

Copy to:

Mohammad Nasiruddin Ansari s/o Md Shamim Ansari, PO Pachamba PS Giridih Boro Giridih Jharkhand-815316

(With a direction not to deal with the securities/instruments held/to be held in the aforesaid accounts.)

